

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETEENTH REPORT

(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Nineteenth Report.

2. The Committee met on the 13th February, 1968, for—

(I) Classification and allocation of time for discussion of the following Bills:—

(1) The Indian Penal Code (Amendment) Bill, 1967 (*Omission of section 312*) by Shri Inder J. Malhotra.

(2) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 (*Amendment of sections 3, 6 etc.*) by Shri Panna Lal Barupal.

(II) Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

• (1) The Constitution (Amendment) Bill, 1968 (*Substitution of article 343 and amendment of articles 344 etc.*) by Shri Erasmo de Sequeira.

• (2) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 85 and 174*) by Shri Madhu Limaye.

• (3) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 74 and 163*) by Shri Madhu Limaye.

• (4) The Constitution (Amendment) Bill, 1968 (*Amendment of article 54*) by Shri Rabi Ray.

Classification and Allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills. They did not attend the sitting.

4. After considering all aspects of the Bills, the Committee placed both the Bills in category 'B' and recommended allocation of time to them as indicated below:—

(1) The Indian Penal Code (Amendment) Bill, 1967 (*Omission of section 312*) by Shri Inder J. Malhotra. 1½ hours.

(2) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 (*Amendment of sections 3, 6, etc.*) by Shri Panna Lal Barupal. 1½ hours.

Examination of the Constitution (Amendment) Bills

5. The Members who had given notices of the Bills and representatives of the Ministries concerned with the Bills had been invited to be present at the sitting. None of the members concerned attended the sitting. The representatives of the Ministries of Law and Home Affairs were present.

6. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1968 (*Substitution of article 343 and amendment of articles 344 etc.*) by Shri Erasmo de Sequeira.

The Bill sought to substitute new article for article 343 of the Constitution so as to provide that the official script of all the Indian languages shall be the Roman script. It also sought to omit the Eighth Schedule from the Constitution.

*Circulated to Members separately (Bill Nos. 1, 5, 6 and 3 of 1968).

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 85 and 174*) by Shri Madhu Limaye.

The Bill sought to amend articles 85 and 174 of the Constitution with a view to reduce the interval between summoning of any two sessions either of Parliament or of the State Legislatures from six months to three months.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1968 (*Amendment of articles 74 and 163*) by Shri Madhu Limaye.

The Bill sought to amend articles 74 and 163 of the Constitution so that the strength of the Councils of Ministers at the Centre and the States shall not exceed one-twelfth of the elected members of the House of the People or of the Legislative Assembly, as the case may be.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1968 (*Amendment of article 54*) by Shri Rabi Ray.

The Bill sought to amend article 54 of the Constitution so as to enable the elected members of the Assemblies of the Union territories to vote in the election of the President.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills, as shown in paragraph 4 above, be agreed to by the House; and
- (ii) Sarvashri Erasmo de Sequeira, Madhu Limaye and Rabi Ray be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;

R. K. KHADILKAR,

February 18, 1968.

Chairman,

Magha 24, 1889 (Saka).

Committee on Private Members' Bills
and Resolutions.